

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 600/2017  
O.A. No. 363/2017

The 3<sup>rd</sup> day of December, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Rajiv Kumar Azad,  
Aged 56 years  
S/o Shri R.C. Azad  
Working as Guard Mail/Express  
(on supernumerary post under SSM/TFC/NDLS)  
R/o Plot No.599, Flat No.G-2,  
Shalimar Garden, Extension-1,  
Sahibabad, Ghaziabad (UP)  
Through his wife Smt. Sita Azad. .. Petitioner

(By Advocate: Shri Yogesh Sharma)

Versus

1. Shri R.K. Kulshreshta,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri R.N. Singh,  
Divisional Railway Manager,  
Northern Railway,  
Delhi Division,  
State Entry Road,  
New Delhi. .. Respondents
3. Shri Iranius Tirkey,  
Divisional Personnel Officer,  
Northern Railway,  
Delhi Division,  
State Entry Road,  
New Delhi. .. Respondents

(By Advocate: Shri V.S.R. Krishna with  
Shri Kripa Shankar Prasad)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. Shri V.S.R. Krishna, learned counsel appearing for the respondents, while drawing our attention to the latest compliance affidavit dated 22.11.2018, submits that they have released the required amounts as per the observations made by this Tribunal on 07.09.2018 and will issue a revised Pension Payment Order shortly. He further submits that in so far as compassionate appointment of the son of the applicant is concerned, as he is not approaching the respondents, they are not in a position to consider his case as per rules.

3. Learned counsel for the petitioner, while not disputing the payment of lump sum amount, however, submits that since the respondents have not furnished the due and drawn statement, the applicant is not in a position to verify whether the respondents have paid the amounts payable to him or not.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal by the respondents, the CP is closed and notices are discharged. However, the respondents shall furnish the due and drawn statement to the petitioner and

also issue the revised Pension Payment Order etc. within four weeks from the date of receipt of a certified copy of this order. It is needless to mention that the petitioner is at liberty to make appropriate representation to the respondents, if he is still having any other grievance. If the son of the petitioner is interested in getting the compassionate appointment, he shall approach the respondents within three months from today. No costs.

**(PRADEEP KUMAR)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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